IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

M.P.No. 1782/2004. In/ and Contempt Petition No.34/2004.

In

Original Application No.559/1996. Lucknow; the day of 5th October, 2004.

HON'BLE SHRI S.P. ARYA, MEMBER (A)
HON'BLE SHRI M.L. SAHNI, MEMBER (J).

Udai Pal Singh, aged about 61 years, S/o Sri Nageshwar Singh, R/o Village Dhaurahara, Post Antu, District: Pratapgarh.

... Applicant.

By Advocate: -None.

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Versus.

R.S. Jaiswal, Senior Superintendent of Post Offices, Pratapgarh.

... Respondent.

By Advocate: - Shri S.K. Pandey.

ORDER (ORAL)

As per Hon'ble Shri S.P. Arya, Member (A).

Impleadment application has been moved by the applicant for the imcumbant to whom notice has been issued has been transferred. Neither the applicant nor his counsel appeared today. We find that earlier a Contempt Petition was filed and direction issued for taking a decision with regard to put off duty period of the applicant would be treated as duty or not? The Senior Standing Counsel of Govt. of India produced a letter from the

respondents in which it is stated that period cannot be treated as duty. Earlier C.C.P. has already been decided and there is no ground to proceed with the second C.C.P. Accordingly, the petition stand dismissed.

(M.L. SAHNI) MEMBER (J) (S.P. ARYA) MEMBER (A)

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